(R3)

IN THE CENTRAL ADMINISTRATIVE TRBUNAL, ALLAHABAD, CIRCUIT BENCH AT LUCKNOW

O.A. NO. 143/90 (L)

M.A. Jaffæey

Applicant.

Versus

Union of India & others

Respondents.

Hon. Mr. D.K. Agrawal, J.M. Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. D.K. Agrawal, J.M.)

Heard, Shri. S. Naraian, Advocate, for the applicant. This petition relates to the recovery of advance T.A. salary drawn at the time of transfer. The grevance is that excess recovery has been made. If so, the matter is to be decided by the competent authority. The applicant has already made representation in the first week of April. There exist no adverse order on record. Therefore this application is premature. The application is accordingly dismissed summarily.

ADM MEMBER.

Dated: 26.4.1990

JUDICIAL MEMBER.